

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Wednesday, the 8th day of April 2026 / 18th Chaithra, 1948
BAIL APPL. NO. 1644 OF 2026

PETITIONER:

1. MOH FARMAAN,

2.

RESPONDENT:

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM. (CRIME NUMBER NOT KNOWN), PIN - 682031
2. THE DIRECTOR GENERAL OF POLICE, OFFICE OF THE DIRECTOR GENERAL OF POLICE, STATE POLICE HEADQUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, KERALA, PIN - 695010
3. THE DIRECTOR GENERAL OF POLICE, MADHYAPRADESH, POLICE HEADQUARTERS, JEHANGIRABAD, BHOPAL, MADHYA PRADESH., PIN - 462008

This Bail application coming on for orders upon perusing the petition and upon hearing the arguments of M/S M.SASINDRAN, SATHEESHAN ALAKKADAN, MRINAL CHAND M. Advocates for the petitioners the court passed the following:

ORDER

It is submitted by the learned Senior Public Prosecutor that the instruction has not been received. Post on 20.05.2026. Till then, interim order shall continue.

Sd/- **DR. KAUSER EDAPPAGATH** JUDGE

